MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Fiftieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th October, 1982."

The Motion was adopted.

RESOLUTION *RE*: STEPS FOR SPEEDY IMPLEMENTATION OF SOCIO-ECONOMIC PROGRAMME—*contd.*

MR. DEPUTY-SPEAKER: Now we take up further discussion of the following Resolution moved by Shri K. Lakkappa on the 13th August, 1982:

"Keeping in view the vital need for speedy implementation of the socio-economic programme of the Government, this House recommends the setting up of a monitoring body under the Government to constantly watch the progress of the different developmental activities at all levels, locate the factors hampering the progress and suggest immediate and remedial measures to expedite their implementation."

He has already taken 36 minutes. I think he may not require more time. How much time do you want?

SHRI K. LAKKAPPA: About five minutes.

SHRI MOOL CHAND DAGA (Pali) He will consume one hour and 59 minutes and leave one minute for the Minister.

MR. DEPUTY-SPEAKER: You must leave some time for the others also. Mr. Lakkappa.

SHRI K. LAKKAPPA (Tumkur): Mr. Deputy-Speaker, Sir, the Resolution is very simple and also very important.

The other day I was referring to what is called the deterioration in Public Administration as far as integrity and efficiency are concerned. This is the general concern of the country. The programmes of the Government and their implementation as also the results are at variance in different States because of the general deterioration of the administrative system in this country. From time to time various administrative correctives and guidelines were not only being discussed but evidences have been adduced and produced to improve the administration. As far as administration is concerned, the British legacy had left with us this cumbersome procedure and delay and the snail's speed of the administration has created an atmosphere in the public that the administration is ineffective in its spirit as far as implementation of the programme and policies are concerned. It is very necessary to-day. Progressive policies were announced by this Government and the Prime Minister time and again was very sincere in making an attempt to see that the socio-economic programmes are implemented speedily and the results are reaching the common people of this country.

Sir, the recent 20-Point Programme and the spirit in which the Prime Minister of our country has taken keen interest for implementation of these socio-economic programmes of this country are indeed remarkable. I would now like to quote the relevant speeches made by the hon. Prime Minister while reviewing the 20-Point Programme. and how this 20 point programme was being speeded up. This is what the press report has stated

"Prime Minister Indira Gandhi will be writing to the Chief Minister shortly to speed up the implementation of the 20 point programme and to set up ministrial committees for the purpose."

Sir, I have stated on the basis of the reports of the Administrative Reforms Commission how structural changes and also changes in administrative methods, its appliances, and in the whole machinery, are needed for the speeding up of the socio economic programmes of the country. All this is not taking place because the bureaucracy is not in tune with the aspirations and desires of the people of this country. There is stagnation; there is delay. Bureaucratic delays are mostly responsible for stagnation in the economic front; we are not able to achieve economic growth. Population growth is also there, in addition to delays of the administrative machinery. From toe to top there are

lots of administrative delays. Then the report says:

"The implementation of the programme was today reviewed at the first meeting of the high powered committee recently set up under Mrs. Gandhi's chairmanship. It was noted that some work had been done in the direction of providing drinking water and plantation of trees. There was need for greater emphasis on education of women and dry land farming. The Committee also felt that steps should be taken by the States to speed up the distribution of surplus lands which were not affected by litigation."

Even those surplus lands have not been distrubuted by the bureaucrats, in various district-levels, taluk-levels and village-levels. Therefore she has rightly stated about this aspect. I quote:

"The Prime Minister, addressing a meeting of the Secretaries to the Government, said that the 20 point programme was the core of the developmental plans. She wanted it to be converted into a movement for the uplift of the poorest sections of the people and to ensure their full involvement. She felt that the programme was an important for achieving social justice without which economic development was not possible."

What an amount of work, what an amount of sacrifice, the political leaders of our country have done? The Prime Minister of this country has time and again warned about the various steps which have got to be taken. She did a bit of plain speaking to civil servants. She said:

"Various steps to reform the administrative systems have not yielded the desired result." She made it clear that if the Administration did not rise to the occasion, the country's progress would be seriously affected. Admitting that finances were a constraint to implementation of some programmes, she made it clear that administrative lethargy posed a greater obstacle to the speedy progress.

The administrators and the civil servants, from the lowest to the highest levels, are responsible for various delays; all these delays affect the speedy development and progress of the nation.

I would like to quote what our Prime Minister said in America. When she went to America, Mr. James Reston of the *New York Times* asked her a question and she replied:

"Firstly, I feel we have got these bright people who can help world scheme. Then, as my father felt about the past, it is our common heritage. I feel the same about any scientific progress. If our people can help, and it is going to help the human race, that is something very important....Our problem is not that people go or don't go; but we still are not able to give them the opportunities, not only financially, which is a big restriction, but the bureaucracy, those who are alreary in position, are preventing the people who are coming to serve."

This is the bureaucratic approach and standard that we have today in this country.

There should be a structural change. The present system should go lock, stock and barrel. The system has to be changed. Unless you change the present system and oversee the activities of the bureaucrats, our country cannot progress. At all the stages of our economic programmes, there is always a delay. This has to be examined thoroughly and we should see that the implementation of the various programmes are taken up right in time and the schemes are completed according to the scheduled time. At a very high level there should be a body appointed to oversee all these things. This is the main purpose of my bringing this Resolution.

Another point which I have stated in my Resolution is this. The Resolution says—

"....this House recommends the setting up of a monitoring body under the Government to constantly watch the progress of different developmental

[Shri K. Lakkappa]

activities at all levels, locate the factors hampering the progress and suggest immediate and remedial measures to expedite their implementation."

I would like to point that because of the bottlenecks at the various stages of the administration, delays are caused. Hon. Minister of Planning, Shri S.B. Chavan, is here. The hon. Finance Minister has stated while reviewing the Prime Minister's 20 Point Programme that—

> "According to figures revealed by the Union Finance Ministry, Rs. 4,360 crores was being allocated for it in the current year's Budget. But speaking before Parliament's Consultative Committee for his Ministry, Mr. S. B. Chavan, Union Minister for Planning said that this year's outlay for the programme was Rs. 8,374 crores."

There are two different versions in regard to the figures supplied by the bureaucrats to the Ministry and they clearly indicate the position. The concerned officers in the Ministries are distorting the versions. They do not find solutions for removing the bottlenecks so that the various schemes are implemented. It is also stated in the Consultative Committee while explaining the schemes to be undertaken under the 20 Point Programme that—

> "The most striking feature of these programmes is that their "physical targets" consist of money spent and not tangible assets created, perhaps because the latter cannot be easily quantified. This leaves the ruling party politicians and bureaucrats in charge of such schemes to dispense charity as it suits their conscience. For a few items like irrigation, the formality of creating an actual "potential" is accomplished by launching many projects at the same time and finishing none."

The assessment made by the politicians is something and the assessment made by the bureaucrats is something else. They give their versions according to their own assessment and those versions are often not only fallacious but they are also creating bottlenecks in the way of execution of various rural programmes and therefore certain projects are not at all implemented. The Irrigation Minister, Shri Kedar Pandey, told Parliament's Consultative Committee for his Ministry the other day that—

> "The States had been dissipating their resources on too many projects and that he had asked them to concentrate on only 66 of them. Mr. Chavan was even more bitter about the record in irrigation, which constitutes the largest single item of expenditure in the 20-Point programme".

The Irrigation Minister is very serious about the completion of the projects. The Planning Minister is also very serious in these matters. In this country, more than 25,000 crores of rupees worth of various schemes and programmes are being locked up due to disputes between the States. If this is the present situation, how can we be successful in Green Revolution? For quite a long period of years, we have been discussing about the linkage of Cauvery and Ganga. If these rivers are linked there will be no flood or drought at all in our country and we will be able to produce more foodgrains and other agricultural products. Now, we are witnessing the drought situation in various parts of the country and some time back we witnessed flood havoc in parts of U.P., Orissa and other places. Now, because of serious drought condition in the rural areas, people are migrating from the rural areas to other places in search of food and fodder for their cattle. Even for drinking purposes, water is not available in some parts. But at the same time we find that a large quantity of water is flowing into the sea. I would therefore appeal to the Government to look into the administrative delays and remove them immediately so that implementation of various schemes and programmes are taken up forth with.

Various aspects needs to be examined in depth. Even for so many years after indepence we have put up with the administrative delays and the bureauratic operations of the civil servants. It is high time that these things are put an end to by the establishment of a powerful machinery at national level. Such a body would oversee the various const-

raints in our development and fix the responsibility for the lapses.

We, in this House, scrutinise and discuss the budget proposals of the various Ministries. We have also the three Financial Committees, namely the Estimates Committee, the Public Accounts Committee and the Committee on Public Undertakings. These Committees are vested with post mortom examination, and not any powers. These Committees cannot fix any responsibility or take any action against any individual. Parliament is the sovereign body of our country and it reflects the spirit and the feelings of the minds of the people outside. We in this House have passed various resolutions, have passed social legislations and have made various suggestions, but all seem to have met with the same fate; the bureoucracy has not implemented them seriously.

The Minister for Planning is here. We have got limited resources and within the constraints of those resources, we have got to implement the various programmes scientifically and in a very systeamatic manner. It is, therefore, very necessary that we must fix the responsibility for any lapses in the implementation of the various programmes. In view of the peculiar position of our country, it is very essential that the results of the development must percolate down to the common man. We, as a sovereign body of this country, must be seriously concerned with it.

Mr. Deputy-Speaker, Sir, it is in this spirit that I have brought this resolution before the House. We are not taking any cudgels against the civil servants of this country, we only want them to be concerned and involved in the aspirations of the people of this country. We, in our country, have got three independent wings of Government, and the executive is the permanent machinery concerned with the implementation of the various programmes. There is urgent need that the bureaucracy should operate as an effective force for progressive changes.

My resolution seeks to ask the Government to consider and set up a monitoring body which should be concerned with the progress of the different developmental activities at all levels. Otherwise, the people will continue to suffer. Hon. the Prime Minister has very rightly initiated the 20-Point Programme for the overall development of the country. It is very important that its implementation should be overseen by competent and authorised bodies. For that we must have reviewing committees not only in the States, but even at the block levels. And such a monitoring body, as I said, must have a statutory sanction and statutory powers. Such a body should locate the factors hampering the progress and suggest immediate remedial measures and also fix the responsibility whenever necessary.

I urge upon all the hon. Members including the Members on the other side to support the Resolution brought forward by me. There is no politics involved in it. I have no doubt that all the hon. Members with progressive ideas will support it whole-heartedly. My friend, Shri Chitta Basu, will agree with me that we must implement our progrramme that we must implement our programnot a reflection on anybody. The point is that economic changes are taking place very fast, and there is need for proper planning and implementation of the various socio-economic programmes and policies. We are also laying a lot of emphasis on the family planning programme, which is eventually concerned with the socio-economic well being of the people.

As I said, it is vitally important that the various socio-economic programmes should be implemented speedily. In view of this, I would request the Government to accept my Resolution to set up a high-level monitoring body with statutory powers to constantly monitor the various programmes, remove the bottlenecks, if any, and see that the various schemes are implemented expeditiously. Wherever it is possible, this body would also fix the responsibility for the delay etc. on the officers. We are very much concerned with the speedy implementation of the

[Shri K. Lakkappa]

various programmes. In this connection, therefore it is necessary to see that speedy implementation of socio-economic changes are brought to achieve the goal of transforming our present society into egalitarian society.

I hope and trust that the other side, and the whole House will support me and commend this Resolution.

*SHRI ZAINAL ABEDIN (Jangipur): Mr. Deputy Speaker, Sir, Shri Lakappa has brought a resolution before this House seeking to set up a monitoring body for the speedy implementation of various socio-economic programmes and schemes of the Government. This resolution reflects the good intention that the socio-economic programmes of the Government may be implemented speedily. Naturally, I welcome this good intention of his. But, Sir, from the speech delivered by Shri Lakappa while moving his resolution in this House on 13th August last, it appeared that he was holding the bureauracy and red-tapism mainly responsible for the non-implementation of various economic as well as social programmes of the Government. I am not giving a clean chit to the bureaucracy. It is but to be expected that in a democratic country the wishes, hopes and aspirations of the people will be mirrored in the way of working of the administration and bureaucracy. It has also got to be watched that no programme or scheme remain tied-up in red-tape for a long time. But I do not think that all such problems will be solved merely by setting up a monitoring body. We have to go to the root of this problem. What is the root cause? Sir, the root cause, is the policy followed by Government so far. Unless there is a drastic change in the Government's policy, no programmes planned by them can be implemented fully just by setting up a monitoring body. Even if some time some programme is implemented. its net result will not reach the people for whom it is intended. Because there are various economic programmes like the NREP programme. Through this programme the poor villagers, the landless lobourers were to this, the Food for Work Programme sought to be provided with work. Earlier was in existence. Under the FFW programme the landless labourers were paid Rs. 2/- plus 3 Kg. of wheat per day. Then the Food For Work programme was scrapped and the landless labourers started getting their pay in cash only, under the NREP. Payment in foodgrains partly, was discuontinued. But casb cannot be eaten directly. After getting paid in cash only, the poor people have to go to the market to buy foodgrains. In this way the Government pushed these poor people in the clutches of the stockists and hoarders by scrapping the food for work programme. Taking advantage of this situation, the stockists went on raising the prices of foodgrains. The IRDP scheme is another economic scheme. Through this scheme, it has been said, that those living below the poverty line will be brought above poverty line. But there are various obstacles in the way. For example. the Banks refuse to provide finances. They say that they will judge by criterea/viability. The harassment that the simple village folk are facing in getting finances from the Banks, cannot be removed just by setting up a monitoring body. The inherent weak points of the scheme have also to be attended to.

Sir, land reforms is another problem which is hanging fire for a long time. If comprehensive land reforms are affected on the right lines the landless labourers and poor rural masses can be immensely benefited. But we are hearing about land reforms for the last 35 years since independence. Illusions are being created in the minds of the simple village folk, in the minds of the small and marginal farmers and the bargadars. But how far has the work progressed? Till this day how much surplus land has been distributed? Whatever has been distributed is that enough? Certainly not! Why is it so? Why wholesale land reforms could not be effected over this long period of time.

*The Original Speech was delivered in Bengali.

It is only due to lack of political will on the part of the Government. Sir, when the poor agricultural labourers demand their legitimate and just wages from the big landlords or jotedars, they are just shot down by these feudal lords of our villages. Then some excuse is invented to justify that action. Such incidents are quite common. Can the formation of a monitoring body only solve these problems? It certainly cannot.

Some project is taken in hand today at an estimated budget of say Rs. 50 crores. But it takes 20 years to complete that project. Now the rate at which prices are rising or the rupee is getting devalued, the project certainly cannot be completed within the estimated cost. If the project takes 20 years to complete, the cost will go up from the estimated Rs. 50 crores to Rs. 250 crores or even more. These problems have also to be considered. Setting up a monitoring Committee alone cannot solve these problems. Sir, for the last 35 years we have observed that the Government is mounting the load of indirect taxes on the poor masses year after year. Every year there is a deficit in the budget running into hundreds of crores of rupees. This has resulted in the skyrocketing of prices of all commodities. And most commodities are going beyond the purchasing power of the masses. Poor people are losing their purchasing power. On the other hand there is recession in the industries. One after another mill is falling sick. There are lockouts and retrenchment of workers. This way the unemployment problem is getting aggravated day by day. Can a monitoring body solve these problems? Their solution calls for a change in the policies of the Government. Moreover. Sir, all these economic problems are giving rise to fresh social problems. We have the problem of communal disturbances, the problem of atrocities on harijans and many other such problems. Only a few days ago we discussed in this House the problem of communalism in connection with the Meerut riots. In that discussion we came to know about the background of incidents that manifested in the communal riots. We saw that a handful of persons having vested interests cause these communal riots. But it is the common people who fall victims. It is they who lose their lives and whose houses are damaged or burnt down. So we have to examine this problem in depth and try to find out who are the people who are causing communal riots and whose interest such riots are serving.

Then we have the problem of casteism. We all know that there are many countries of the world where there are no caste problems. The Socialist countries are free from caste problems. But India is riddled with casteism and caste problems. Setting up of a manitoring body will not solve this problem. We shall have to go deep to the roots. The Government will have to change its policies.

Then we have the problem of atrocities on harijans. Why are there atrocities on harijans? We all know that all harijans are not subjected to atrocities. Atrocities are not committed on the economically strong harijans. Only the weaker sections in villages are the victims of atrocities. It is the poor harijans whose houses are set on fire and who are shot to death. Therefore we see that the root problem is an economic problem and these economic problems have given birth to other social problems.

Sir, only yesterday we discussed about floods and drought in this House. The discussion will continue today also. Why floods and drought are taking place? Who are responsible for them? They are taking place because the afforestation policy of the Government has not been properly implemented. Hon. Minister Shri Kedar Pandey said yesterday that 1440 million hectare feet of water is today going waste. If this water were utilised properly then it would have been possible to prevent floods and drought. Therefore, I do not think that just getting a resolution passed as wayed by sentiment is not going to help much. Undoubtedly the objective and intention of Shri Lakappa is quite honest and for that I thank him. But setting up a monitoring body is no solution. If he wants a real solution, he will have to delve deep and find

[Shri Zainal Abedin]

out the root cause of these problems. Then that root will have to be destroyed. The main problem is that the masses are not being benefited from all these programmes and resolutions. The net result of these are not reaching the masses. Naturally when they hear about these tall programmes, they take it as another stunt to hoodwink them. For a solution of these problems, the programmes should be practical and based on reality. And most important of all the Government must have political will to implement them.

Although I do not believe that the monitoring body will solve these problems, yet when Shri Lakappa has suggested the setting up of that body. I have to point out that he has not specified anywhere in his resolution who will constitute that monitoring committee. On the one hand he is criticising the bureacracy, on the other he has said that this Committee will be under the Government who are the persons that will be associated with this Committee? What should be the qualifications required for being a member of this monitoring Committee? He has not specified anything. Should this Committee be constituted with bureaucrats again whom he has vehemently criticised? What will be the method of working of this Committee? It would have been better if all these things were specified in the resolution. With that Sir, I conclude.

श्री मूलचन्द डागा : उपाध्यक्ष जी, 15 अगस्त 1947 को जब लाल किले पर झंडा फहराया था तब हम में बड़ी आशायें और आकांक्षायें जागी थीं और हमने सोचा था कि हिन्दुस्तान में केवल राजनीतिक आजादी नहीं मिलेगी लेकिन सच्ची आजादी वह होगी जब गरीब ऊपर आ जाएगा और एक समाज बनेगा। वह समाज वर्ग-विहीन होगा, ऊंचा और नीचा आदमी नहीं रहेगा।

आज 35 साल के बाद आज जो बात हम देख रहे हैं, उसको देखने के बाद यह सोशल और दमन पर टिकी हुई व्यवस्था और इस व्यवस्था के कारण जो आज बात हो रही है उस से हमें निराशा होती है। लेकिन एक बात कहना चाहता हूं और वह यह है कि अगर सरकार का इरादा पक्का हो तो समस्याओं का निराकरण हो सकता है। कैरों ने पंजाब बनाया, आज दुनिया कह रही है। क्या कारण था? काम करने वालों की तमन्ना मजबूत होनी चाहिए। लेकिन मुझे दुख के साथ कहना पड़ता है कि राजस्थान में एक नहर का उद्घाटन 1958 में देश के गृह मंत्री स्वर्गीय श्री गोविन्द बल्लभ पंत ने किया था, बड़ी भारी आम सभा इकट्ठी हुई थीं और उस समय वह योजना केवल 60 करोड़ रू० की थी और कहा था कि राजस्थान जो रेगिस्तान है वह लहलहा उठेगा उस योजना के पूरे हो जाने पर। परन्तु भगवान जानता है वह योजना कब पूरी होगी। 25 साल तो होने को आये और उसका ऐस्टीमेट भी 411 करोड़ रू० हो गया।

15.56 hrs.

[SHRI N. K. SHEJWALKAR *in the Chair*]

राजस्थान केनाल योजना से 30 लाख टन अनाज देश को दे सकते थे। लेकिन आज तक वह योजना लागू नहीं हुई।

आज देश में गरीबी का क्या हाल है? 48 करोड़ लोग गरीबी की रेखा के नीचे हैं। और जब मैं ने सवाल किया था तो बताया गया कि 3 लाख 20 हजार दुकानें गांवों में गरीबों को सस्ता अनाज देने के लिए बनायी जायेंगी। आज गरीब और गरीब हो गया और अमीर और अमीर हो गया है। एक मीनार पर पहुंच गया है और दूसरा धरती पर आ गया है। आज अनाज का उत्पादन

बढ़ गया है, लेकिन लोगों को खाने को अनाज कम मिलता है। हरित क्रान्ति की बात आप करते हो। पहले 2400 कैलोरीज एक आदमी को मिलती थीं, आज वह घट कर 1400 कैलोरीज हो गई। देश की हालत किसी से छिपी नहीं है। केवल बातों और नारों से काम चलने वाला नहीं है, बल्कि ठोस काम करना पड़ेगा तभी जनता आगे बढ़ेगी। कोई प्रोग्राम ले लीजिए। शिक्षा के बारे में हमारा इरादा था कि 6 से 11 साल के बच्चों को शिक्षित कर देंगे। कोई आज कह सकता है कि इतने बच्चे हमने शिक्षित कर दिये? आज बेरोजगारी देश का कोढ़ बन गई है। जवान आदमी डकैती करने पर मजबूर हो गया है। क्या कारण है? कौन जिम्मेदार है? जिम्मेदार है प्रशासन। वह सामाजिक व्यवस्था जिसके कारण आज गरीब पढ़ा लिखा आदमी डकैती करता है। आज देश में जितनी बेकारी बढ़ रही है इसको देखें। समाज में आप क्या चाहते हैं।? एक तरफ़ धन का अम्बार है, गलत तरीके से काम हो रहे हैं। गांधी जी की राजनीति, जिसको कहते थे विकास धर्म नीति से सम्बंधित है वह राजनीति सत्ता और स्वार्थ की गलियों में आज भटक रही है।

योजनाओं बनते-बनते छठी योजना आ गई है। गांवों में पीने के पानी की समस्या ले लीजिए।

आज आप पानी के सवाल को लिजिये। मैंने फर्स्ट फाइव ईअर प्लान में पढ़ा था कि बार फुटिंग पर हिन्दुस्तान में पीने के पानी की समस्या हल कर दी जायगी। मैं चेलेंज करना चाहता हूं, अगर आवास, निर्माण मंत्री यहां होते तो बताते, आज करोड़ों रुपया खर्च करने के बाद भी गांवों में पीने के पानी की समस्या बढ़ गई है।

आज प्रश्न यह है कि जब हम सामाजिक न्याय मांगते हैं, तो वह नहीं मिलता है, उसके क्या कारण हैं? कहीं न कहीं हमारे काम करने की शक्ति में कमी है। इसके लिये मैंने 20 प्वाइन्ट प्रोग्राम का आज सुबह भी जिक्र किया था। मेरे एक प्रश्न के उत्तर में जवाब देते हैं कि हम 3 लाख 5 हजार दुकानें मार्च, 1983 तक कायम कर देंगे। मैंने पूछा कि अबतक कितनी प्रोग्रेस हुई, तो उसका कोई जवाब नहीं

आज प्रशासन में बहुत ढीलापन आ गया है, नौकरशाही आज दीवार बन गई है। मेरी समझ में आजकल लोग यह चाहते हैं कि गांव का पढ़ा हुआ बच्चा यहां चपरासी या क्लर्क बने और माडर्न व पब्लिक स्कूलों के पढ़ हुए बच्चे डाक्टर, इंजीनियर और अफसर बनते हैं। हमारे ऊपर नौकरशाही हावी हो गई है। लोकतंत्र का लोक रह गया है और तंत्र हमारे ऊपर हावी हो गया है।

पहला सवाल था एग्रीकल्चरल लैंड का सबसे पहले आवाज़ उठाई गई थी कि जमीन बंट के रहेगी, जो जोतेगा उसकी जमीन होगी, जो बोयेगा उसका खेत होगा। आज जमीन में कौन बोता है और कौन मेहनत करता है? वह गरीब आदमी बोता है और आज वही गरीब बन्दूक का शिकार होता है? जमीन बोने वाले पार्लियामैंट में भी हो सकते हैं लेकिन वे सिर्फ जमीन के मालिक हैं जो कि सब जगह हो सकते हैं। लेकिन लैंड सीलिंग और जमीन के सुधार का काम आज भी लागू नहीं हुआ है।

हिंसा और अन्याय सहना पाप है। हमने सामाजिक और आर्थिक अन्याय सहे हैं। यह जनता सारे जन-प्रतिनिधियों से पूछेगी कि तुमने जो संविधान को

[श्री मूल चन्द डागा]

शपथ खाई थी, आज 35 साल के बाद तुमने जनता को क्या दिया है ? आज जनता को गरीबी दी है, गन्दी बस्तियां दी हैं, खाने के लिये पूरा भोजन उनके पास नहीं है। यह जिम्मेदारी सब की है। बंगाल और विहार में कोई क्रान्ति नहीं आ गई है। कहीं डिक्टेटरवाद आ गया है, कहीं कुछ आ गया है। एक दूसरे पर आप वजन डालना चाहते हैं। आज जो लोक तंत्र के प्रतिनिधि हैं उनकी वेषभूषा में, उनके मन में उनके रहन-सहन में जनता की तस्वीर नहीं है।

जो लकप्पा जी ने प्रस्ताव रखा है, उसका जवाब हमारे मंत्री महोदय देंगे। कौन जवाब नहीं देता है ? हरेक प्रश्न का आज जवाब यही है कि हमने बड़ी प्रगति कर ली है। मुझे आज भी दु:ख होता है, मैं गांव में जाता हूं वहां लोग कहते हैं कि हमको कुछ मत दीजिये, हमको न्याय दीजिए, लेकिन यह न्याय मिलता कहां है ? अब आप न्याय का ही मामला ले लीजिए। हमने आज देश को इस स्थितिए में ला दिया है कि हमें कहीं न्याय ही नहीं मिल पाता। आज न्याय बाजार में बिकता है। मैं आपसे पूछना चाहता हूं कि आज हमें कौन न्याय देने जा रहा है, न्याय आज कहां मिलता है।

हमने देश में ग्राम पंचायतें बना दी, पंचायत समितियां बन गई, जिला परिषद बन गई और न जाने कितनी समितियों का गठन कर दिया। लेकिन इस सब के बावजूद भी आज हमें न्याय नहीं मिलता है। आज न्याय बाजार में बिकने वाली वस्तु हो गया है। जब न्याय इतना महंगा हो चुका है तो फिर प्रशासन से हमें क्या लाभ है।

यहां पर जब आपने 20 प्वाइंट प्रोग्राम की बात कही तो मुझे दुख हुआ। आप 20 प्वाइंट प्रोग्राम की एक-एक शर्त को ले लीजिए। मैडम इंदिरा गांधी के दिमाग में जब यह बात आई कि हिन्दुस्तान को किस प्रकार मशीनरी के मामले में स्ट्रीमलाइन करना है तो उन्होंने 14 जनवरी, 1982 को इन तमाम शर्तों को पढ़ने के बाद एक रिवाइज्ड़ 20-प्वाइन्ट प्रोग्राम जनता के सामने रखा। उसकी आपके पास कापी होनी चाहिए। लेकिन मुश्किल तो यह है कि आप उस को खोल कर देखने की कोशिश ही नहीं करते, जब कि मैं उसको खोल कर देखता हूं, पढ़ता हूं। बस, आप में और मुझ में फर्क इतना ही है कि आप किताब को ऊपर से ही देखते हैं, और मैं उसको अंदर से देखता हूं।

Make special efforts to increase production of pulses and vegetables; implement agricultural land ceilings and rehabilitation of bonded labour.

श्रीमन्, जब आपने बौन्डेड लेबर के बारे में कानून पास कर दिया, फिर भी हम रोजाना अखबारों में देखते हैं कि आज बंधुआ मजदूरों की क्या हालत हो रही है। उनके साथ कैसा व्यवहार किया जा रहा है। आप उसको अच्छी तरह से जानते हैं।

Supply of drinking water to all problem villages and house sites to the rural families.

आज जो हमने अर्बन सीलिंग का कानून पास किया है, लेकिन जिस समय यहां पर प्रकाश चन्द सेठी जी आवास मंत्री थे, उसके बाद बड़ा कानून आया कि देश की महानगरी दिल्ली में जितनी बड़ी बड़ी जमीनें होंगी प्लाटस होंगे, उनको कम कर दिया जाएगा। लेकिन

वह कानून भी गया, वह जमीन भी गई और वे जमीन के मालिक बन बैठे आज उसी जमीन की कीमत चार गुनी हो गई। आज गरीब को जमीन पर रहने का अधिकार नहीं है। उसको तो चन्द्रलोक में जाकर रहना होगा। ऐसी हालत आज पैदा हो गई है।

जब आप इस तरह की बातें यहां कहते हैं, लकप्पा जी कहते हैं कि यह बड़ा अच्छा कानून है, इसको भी हमें जोड़ देना चाहिए। लेकिन उससे पहले हमें देखना चाहिए कि आजादी के 35 सालों के बाद हम कहां तक पहुंचे हैं। पहले हमें उसको एनेलाइज करना चाहिए। आज हालत यह हो रही है कि चाहे आप किसी भी स्तर पर देख लीजिए, प्रशासन में देख लीजिए, सब जगह लोग निकम्मेपन से चल रहे हैं। इसलिए जब तक घोड़े पर सवारी करने वाला आदमी मजबूती से उस पर सवारी नहीं करता, तब तक सवार कमजोर अवस्था में ही रहता है, उसको खतरा बना रहता है।

आजकल हम लोग और हमारे मंत्री लोग ज्यादातर फाइलों पर ही डिपेंड करते हैं। अपना दिमाग काम में नहीं लाते। इसलिए सवाल हमारे सामने यह आ जाता है कि हम देश में जो आर्थिक और सामाजिक क्रान्ति लाना चाहते हैं, वह क्रान्ति तब आ सकती है जब उसके पीछे हमारा दृढ़ इरादा होगा। जब हम अपने मन को साफ कर लेंगे, अपनी नीतियों को उस तरह का बना लेंगे और हिम्मत के साथ आगे बढ़ेंगे। जब तक हम दृढ़तापूर्वक उस कार्य को करने का निर्णय नहीं ले लेंगे, तब तक कुछ नहीं होने वाला है। तभी हमारा कार्यक्रम, हमारे प्रोग्राम आगे बढ़ सकेंगे।

आज वह समय आ गया है, जब कि हमें इस दिशा में गहराई से सोचना होगा। ऐसा न हो कि हम थोड़े दिनों के बाद किसी और दिशा की ओर बढ़ जाएं। तब लोगों में निराशा और ना-उम्मीदी इतनी अधिक न बढ़ जाए कि हमें फिर उसके इलाज के बारे में विचार करना पड़े। इसलिए मैं कहना चाहता हूं कि आपने जो संकल्प रखा है, उसको हमें समय की कसौटी पर देखना चाहिए। उसको स्ट्रीमलाइन करने की आवश्यकता है। वैसे हमारे मंत्री जी उसका उत्तर देंगे क्योंकि छठी योजना के आप मालिक हैं और ढाई साल के बाद इस विषय पर डिस्कशन करेंगे। अंत में, मैं एक बात और कहना चाहता हूं कि प्लान पर डिस्कशन करते समय मेहरबानी करके आप आंकड़ों का जाल न बिछायें। आपने ऐसा जाल डाला है, जिसमें छोटी बड़ी सभी मछलियां फंस जाएं। मानीय सदस्य ने यह एक अच्छा संकल्प रखा है। हमें कड़ी नजर रखनी होगी और मेहनत के साथ काम करना होगा। हमें अपनी ज़िम्मेदारी को समझ कर आगे बढ़ने के लिए दृढ़ संकल्प से काम लेना चाहिए।

*SHRI U. SOUNDARARAJAN (Sivakashi): Hon. Mr. Chairman, Sir, on behalf of All India Anna D.M.K., I wish to say a few words on the Resolution that has been moved by my hon. friend. Shri K. Lakkappa. This Resolution speaks the need for setting up a monitoring committee to supervise the effec-

*The Original Speech was delivered in Tamil.

[Shri N. Soundararjan]

tive and efficient implementation of socio-economic programmes of the Central Government.

Sir, the State of Tamil Nadu has the unique honour of giving birth to one of the greatest social reformer of the twentieth Century, Thanthai E. V. Ramasami Periyar. The eminent historians have compared Thanthai Periyar with Mahatma Gandhi, the father of our Nation. He was personifying in himself the social good of the society and he propagated throughout his life ideals for the establishment of egalitarian society. He wanted social equality first and then only economic equality. Today all his ideals are being translated into action in Tamil Nadu.

For the first time in the country, in 1967 Perarignar Anna's Government enacted a law to promote intercaste marriage. In order to induce people to take to intercaste marriage, the first step for social equality, the Government of Tamil Nadu announced the award of Gold Medal for the participants in this social programme.

My leader, Puratchi Thalaivar Chief Minister MGR. who was endearingly called by Arignar Anna as 'IDAYAKKANI' meaning the pearl of his heart, is vigorously implementing all the left-over social welfare programmes of his mentor Arignar Anna. Thiru MGR has earned the encomium of 4.5 crores of Tamil people.

I do not think that in all the 22 States the self-sufficiency scheme is being implemented as effectively as it is being done in Tamil Nadu. Through this scheme, the basic minimum needs like protected drinking water supply, road facility, school facility, medical amnity, etc. are being made available in an integrated manner at a central place, that is to say in the village itself. The State Government has spent Rs. 350 crores on this scheme in 376 Panchayats in the State of Tamil Nadu. This will be completed successfully by the close of this year. From next year, this is being extended to Municipalities and Corporation areas in the State of Tamil Nadu.

My Chief Minister during his early years, when he was young, had undergone manifold miseries; he was not having even one square meal a day. He was in perennal hunger. Now he does not want the children of Tamil Nadu to have the pangs of hunger. He wants them to become the pillars of society. With this laudable objective, he has introduced the nutritious food scheme for the school children. Today 63 lakhs of children in Tamil Nadu are getting nutritious food. The foreign experts who have visited Tamil Nadu have applauded this scheme. The Central Ministers, who have visited Tamil Nadu, have acclaimed this nutritious food scheme. The neighbouring State Chief Ministers have also appreciated the unique efforts of our Chief Minister. Besides this, for every 15 days the children are getting medical check-up also. Through this scheme, one lakh women in the rural areas have got jobs. Out of this 30000 are harijan women and destitute women.

The State Government of Tamil Nadu has successfully taken up the construction of tenements for the rural people. During the Sixth Plan 2,00,000 houses would be constructed. Within two years we have completed the construction of 80,000 houses in rural areas. 63,000 houses have already been allotted to Adridravidas living in the rural areas. The Tamil Nadu Government has also undertaken the unique scheme of constructing toilets in the rural areas for women. We have planned for 20000 toilets, out of which 2,000 toilets have been completed in the villages for women. In order to instil in the minds of people belonging to different sections of Hindu society, a sense of brotherhood, the first step for casteless society, our Chief Minister has introduced 'SAMA PANDHI BOJANAM'—common meals—in all the temples in the State where people belonging to different communities take meals together. I am sure that no other State has adopted this noval method

for establishing casteless society in the country. The Chief Minister has also decided to extend this nutritious food scheme from 15 January. 1983 to all old men and women in the State. The Tamil Nadu Government is also going to implement one job a family scheme shortly.

Arignar Anna gave to the people of Tamil Nadu the sense of belonging by renaming Madras State as Tamil Nadu. Our Chief Minister has given Tamil University and an exclusive Women University to the people of Tamil Nadu.

When the State of Tamil Nadu is implementing vigorously many such welfare schemes, particularly for the upliftment of downtrodden, the Centre should extend all the financial assistance being sought by the Government of Tamil Nadu.

With these words I conclude my speech.

SHRI CHITTA BASU (Barasat): I have no hesitation to say that the intention of the mover of the Resolution—my good friend Shri Lakkappa—is very commendable. I have no hesitation to support him because the Resolution which he has proposed has got two parts:

1. That effective steps should be taken to speedily implement the socio-economic programme;
2. there should be a monitoring machinery or mechanism instituted so that the implemntation can be monitored.

So far as these two intentions are concerned, I think there should not be two opinions. Of course, the very object of planning, the method of planning, decision making process and implementation of progress, provide a sad commentary. to speak the least.

I think, while Shri Lakkappa moved the Resolution he had got this bible in mind i.e. 20 Point Programme. I think 20 Point Programme has got certain important aspects. It would be my endeavour to really apprise the House what has been the fate of the 20 Point Programme up till now. The fourth point is:

"Implement agricultural land ceilings, distribute surplus land and complete compilation of land records by removing all administrative and legal obstacles."

This is point No. 4 of the new bible.

Coming to the implementation of the land reforms programme, you will be astonished and shocked to know about the actual state of affairs in this regard. The Planning Commission in its voluminous report and document every time speaks of the land reforms but nothing happens so far as the implementation is concerned.

Sir, let us take in concrete terms. What is the available surplus of land? What is the progress of the enforcement of land ceiling laws? According to the information available from the Government through the Ministry of Agriculture, it is said, the available surplus today is only 38 lakhs of acres. But if you remember the information given by Dr. P. C. Mohalanobis in the year 1969, he was of the view that if 20 standard acres is the highest limit of the land ceiling, we would be in a position to have 630 lakhs acres of land as surplus which could be distributed among the landless peasants. Of this 630 lakhs acres which was calculated to be the available surplus by Dr. P. C. Mohalanobis, the Ministry of Agriculture says in 1982 and there would be only 38 lakh acres of land to be available as surplus which can be distributed among the farmers.

If I remember correctly, there has also been some mention about the land reforms in the draft Sixth Five Year Plan. In the draft Sixth Five Year Plan, the availability of surplus land was calculated to be 215 lakh acres. But the Ministry of Agriculture says, it is only 38 lakh acres which has been found as available surplus. According to the revised 20-Point Programme, 38 or 40, almost say 40 lakh acress has been declared as surplus and has to be distributed by 1985. This is the target of the 20-Point Programme .

I want to draw the attention of Mr. Chavan and also the mover of the

[Shri Chitta Basu]

Resolution. Against the 40 lakh acres which has been declared surplus under the revised ceiling laws, after 1972, only 26.96 lakh acres of land has been taken possession of. Of this 26.96 lakh acres of land, only 13.79 lakhs acrss hae been distributed. So, the remaining 13 lakh acres remain to be distributed. So far as I remember, according to some other source, 17 lakh acres of land has to be distributed. Of this, you will be proud to know the contribution of West Bengal is more than 7 lakh acres. It is more than any other State's contribution including that of Kerala. Their performance in the matter of land reforms is very commendable. What do you say Mr. Lakkappa about this? No socio-economic programme can be a better socio-economic programme than the distribution of land. Unless you can distribute land. there cannot be any improvement in the rural side and countryside. Unless there are changes in the land reforms, genuine land reforms, the purchasing capacity of the vast masses of our people cannot be improved. Unless there is an increase in the purchasing power of the vast masses of our population, there cannot be any industrialisation or whatever you may call. Therefore, there is an imbalanced growth. Therefore, you should not speak much about it. This is distortion. I would say rather it is a deliberate conspiracy to scuttle the plan. If it is defeated, there will no transformation of rural side and there would be dangers lurking.

Please look at the ownership pattern of the land. I would like to draw the attention of Mr. Lakkappa and also the attention of my friend Dagaji and Mr. Gadgil and the attention of veteran leader, Prof. Ranga. They should also understand the ownership pattern.

The ownership of land is even now concentrated in the hands of a few. Five per cent of the top land owenrs possessed 35 per cent of the total cultivated land, twenty years ago. Twenty years ago that was the position. The monopoly ownership of land continue even today. According to the agricultural census, 4 per cent of big landowners still own 30 per cent of the cultivated land. On the other hand, 70 per cent of the cultivators own less than 1 acre of land. Along with this, there has been concentration of rural assets and income in a few hands. The top 10 per cent household own half the total rural assets and income while the bottom 20 per cent own only 1 per cent of the total rural assets and income. Here comes the basic question of pattern of distribution of assets and income and utilisation of productive sources.

The Bible of 20-point programme does not disturb that pattern. It does not break away the concentration; it does not liquidate the grip of a few over the assets and income. And still they claim that they will transform the entire socio-economic situation of our country. It is something like wishing for the moonshine I think, the socner Mr. Daga or Mr. Lakkappa gets disillusioned the better for the country, the better for the poor. I think, he should get disillusioned before moving this kind of a resolution. I hope, he should get disillusioned soon.

Now, there is another question of bonded labour—another item of the Bible of 20-point programme. I have got figures with me. According to the recent study by the National Labour Institute, there were 23 lakhs of bonded labour spread over 9 States in the country so far surveyed. Only 1,01,972 have so far been identified and, of them, only 31,482 have so far been rehabilitated. Although a legislation has been enacted for the abolition of the system, the system exists even today. Out of 23 lakhs, how many have you been able to free and, of the freed bonded labour, how many have you been able to rehabilitate? As my hon. friends were saying from this side, the freed bonded labour have once more been enslaved because the land they got, the house-site they got, all that has been sold by them because of their utter poverty.

Mr. Daga, Ido not got only by the tricolour of this Bible, the 20-point programme, and its get up. I also go into it. Unfortunately, you only see the get up and see the cover. You do not go: into the real issues. (*Interruptions*). We have not created millennium in West Bengal. We do not say that we have been able to create millennium in West Bengal. We cannot

create millennium in West Bengal in an isolated manner, so long as you, the capitalists, the landlords, the monopolists, capture power here which runs the State power for the vested interest who are to be counted by figures—only 10 families, not even 22 families. From 22 families, it has now come to 10 families who control the production, who control the assets and who control the income of society. Unless you re-structure the entire society, the socio-economic conditions cannot be transformed so that millennium cam be created, as my hon. friend, Mr. Daga aspires. I hope, his aspirations are sincere, his desires are sincere, but he is in a very uncomfortable company on that side. So his desires and aspirations cannot be fulfilled.

Looking at the rural poverty, everybody speaks about poverty. But this is anti-poverty programme. What is the actual magnitude of poverty? I would give you only a few figures. The number of people below the poverty line is continuously rising. I think, you do not disagree. It rose from 220 million in 1960 to 250 million in 1970 and it further rose of 375 million in 1976. The Sixth Plan admits that 290 million people live below the poverty line and of these 290 million people, 160 million people are extremely poor; As they earn less than 75 per cent of the national income, they are below poverty line.

This is the poverty picture. This is unimaginable poverty. If it is an anti-poverty programme, poverty has also not been completely eliminated.

I would not take much of your time because you have understood the spirit of what I say.

Now I refer to the Prime Minister. Here is her speech "Plan Goals Must Be Achieved." This is the Prime Minister's speech delivered in 1952.

> "There have been serious slippages in the Minimum Needs Programme.
>
> Enronlment for elementary educations is likly to be below the all-India average even at the end of the Sixth Plan in States like Andhra Pradesh, Bihar. ...."

MR. CHAIRMAN: Please conclude.

SHRI CHITTA BASU: I quote it. Let us listen to the Prime Minister. What is the harm?

MR. CHAIRMAN: Everybody knows it. Thank you.

SHRI CHITTA BASU: I will just finish it.

> Madhya Pradesh, Orissa, Jammu & Kashmir, Tamil Nadu; etc etc. .."
>
> "The programme to provide safe drinking water.. .. .."

Education we could not achieve.

> "to all problem villages is lagging behind in Orissa, Rajasthan, UP ... .."
>
> "Rural roads are behind targets in Andhra, J&K, MP, Orissa, Tamil Nadu, UP,......."
>
> "Shortfall is also indicated in the other components of the Minimum Needs Programme such as Rural electrification, houses for the rural landless and environmental improvement of urban slums".

Therefore, the Prime Minister, the architect of this programme, accuses the Government that there have been serious slippags and that there have been serious short-falls!

You may not take note of our views. You may not take the trouble of listening to what I am saying or what anybody from this side says.

But, after all, you should listen to your own Mrs. Indira Gandhi. She accuses you that could not fulfil your programmes.

Before concluding, I would say that this 20-point programme would be a bogus thing unless there is restructuring of the socio-economic programme, particularly re-patterning of the productive forces, income and asset programme. However, these are are the limitations of the socio-economic programme. In spite of that, get whatever is possible implemented. Something is better than nothing.

Therefore, I want whatever programme you have taken up, whatever policy instruc-

[Shri Chitta Basu]

tion you have been able to develop, please implement it. Don't allow the Plan to go on and, for that purpose, it is necessary that there should be monitoring machinery As a matter of fact, I completely agree that your Planning Commission is not under Parliament. PAC or the Estimates Committee or the Public Accounts Committee has the scope to be overseen but the Planning Commission is beyond the umbrella of the Parliament. Planning Commission cannot be overseen. There should be some institutional machinery. There should be some statutory machinery to see the implementation of planning process and, for that, the Planning Commission should be brought under the direct supervision of Parliament and there should be accountability to Parliament which is absent today. Would the Hon. Minister for Planning take note of all these points I have mentioned and satisfy the House with his learned answer?

*SHRI ERA MOHAN (Coimbatore): Hon. Mr. Chairman, on behalf of my party the D.M.K., I wish to say a few words on the Resolution of my hon. friend Shri K. Lakkappa, which emphasises the need for effective and expeditious implementation of socio-economic projects, which alone will uplift the downtrodden from the mire of miserable poverty. At the very outset, I would say that the Central Government is committed to the common weal and after formulating many social and economic welfare projects is implementing them vigorously. I would only say that political proclivities should not be introduced particularly when in some States such projects are being implemented by the Government run by parties other than the ruling party at the Centre. The Central Government should appreciate the federal structure of our society and assist the States in all ways possible.

As stressed by the hon. (M) Member of West Bengal and as emphasised by hon. Shri Chitta Basu, who proceded me, I would like to reiterate that effective implementation of land reforms alone will save the country from extinction. Unless the land reforms laws are strictly implemented, there is no redemption for the nation. Only when the land reforms are implemented and the ceiling surplus lands are distributed to the landless, there will be equality among the people in the country.

When Shri Kamaraj was the Chief Minister of Tamilnadu, in 1967 the ceiling of 30 standard acres was introduced and he declared that the excess land beyond this ceiling would be taken over by the State. Afttr, when D.M.K. came to power, the ceiling of 30 standard acres was reduced to 15 standard acres by the Chief Minister Kalaignar Karunanidhi. The D.M.K. Government gave title deeds of surplus lands to lakhs of landless people in the State. Similarly, the State Government gave ownership deeds of tenements to lakhs of indigent people in the State. I want that the Congress—governed States in the country should emulate the scheme of Tamil Nadu Government and issue title deeds of surplus lands to the landless. They should also hand over ownership rights of tenements to the poor people. Then only the centurise old inferiority complex in the minds of poor people will be eliminated and they will get the sense of equality.

During DMK rule in Tamil Nadu, the Harijans, who were living like worms in the mire, were given houses. It was the pioneering attempt of the State Government in creating the Slum Clearance Board. which spearhaded the move for eradication of slums and for giving the slum-dwellers a place to live like humanbeings. In Madras city, in Coimbatore, in Tiruchirappalli, thousands of houses were constructed and these people were rehabilitated. It is not that they were uprooted from their slum habitation overnight. The Slum Clearanre Board constructed fire-proof multi-storied tenements and accommodated them. Even today you will find that lakhs of people are living in a decent and sanitary environment at a monthly rent of just Rs. 10|- per

*The original speech was delivered in Tamil.

[Shri Era Mohan]

month. Such schemes for slum clearance should be declared as national schemes by the Central Government and introduced in all the States governed by the Congress Party. Then only we can bring in social reformation in the country.

The D.M.K. Government constructed KARUNAI ILLAMS (Mercy Homes) for the orphans who were wandering in the streets of big cities. But for these Mercy Homes they would have become anti-social elements. The orphans were given real shelter in these Homes. They were given education, medical amenities etc. The AIADMK Government seems to have no mercy for the orphans. I say this because these Homes have become orphans and they are lying neglected by the State. The orphans have taken to the streets again. I demand that the Centre should have a national scheme like this for orphans in the country.

The D.M.K. Government also implemented the project of sheltering leper-beggars. who were wandering all over Tamil Nadu. The people were afraid to walk freely on the roads because of these leper-beggars. The D.M.K. Government constructed rehabilitation homes for these leper-baggars in each major city of Tamil Nadu. The Doctors were appointed in these homes to look after them. In addition to medical attention, they were given food clothing and shelter.

What do we see today? You go to Taj Mahal in Agra or you go to Banaras. You go to any famous temple in the country. The first sight is the line of leper-beggars. The foreign tourists are appalled by this sight, whether they get out of the airports or out of railway stations. The Government of India should pay attention to this important issue. I don't want the Centre to emulate the present AIADMK Chief Minister who is not concerned with such serious ailments of society. While he does not want to remedy them, he seems bent upon creating beasts of burden for the future, by attending to the brawn and not to the brain through his nutritious food scheme.

In many large cities, even today we see the human indignity in the form of hand pulled rikshaws. One human being is pulling the rikshaw in which another human-being is sitting. I am proud to say that in Tamil Nadu the D.M.K. Government abolished the hand-pulled rikshaws and gave freely cycle-rikshaws to all of them. Can there be a better social service scheme than this? We could not tolerate a man running barefoot on the street in midnoon with the human burden in his handpulled rikshaw. We abolished it. We rehabilitated the rikshaw-pullers. Such social atrocities should be abolished all over the country.

The D.M.K. Government effectively ran eye-camps for the rehabilitation of blind people in the State. The other Congress-governed States should implement such social welfare schemes.

Shri Lakappa has rightfully demanded the setting up of a monitoring committee to supervise the Central schemes being implemented by the States. I will take up the National Rural Employment Programme, which is to generate employment in rural areas. I do not know about other States. But in Tamil Nadu they do not reach the rural people. I would only say that this is gross misuse of power by the State Government. The ruling AIADMK men are deriving maximum benefit from this NREP scheme. The contracts under this scheme are given to inexperienced AIADMK partymen. The grains handed over to the State Government under this scheme do not reach the needy rural people. This must be looked into by the Central Government.

Two, three Central Ministers came to Tamil Nadu recently. Without knowing fully about the nutritious food scheme and how it is being implemented, they have commended the efforts of the Chief Minister of Tamil Nadu in this regard. The Chief Minister of Tamil Nadu is taking advantage of this and giving wide publicity to this for popularising himself and his party throughout the State. The scheme itself is a publicity stunt. He is being encouraged by the Central Ministers in that Shri Kamaraj Nadar introduced the Mid-day-meals scheme in the schools when he was the Chief Minister of State. After 1967

when DMK came to Government, Kalaignar Karunanidhi expanded this Midday-meals scheme by taking foodgrains from the international organisation CARE. Now the present Chief Minister of Tamil Nadu has transformed this into Nutritious Food scheme. He says that he is giving food to children. I do not say that the children should not be given food. But unfortunately the teachers, who are to teach, are engaged in cooking meals for the children. They come toschool at 10 A.M. and go to buy vegetables. They come back and start cooking rice. Then they serve the meals to the children. The whole day is taken in this by the teachers. As I told earlier, they care for the brawn and not for the brain of the children. I do not say in all places, but in many places, moth-eaten rice is cooked in the schools and that is eaten by the small children. Recently, a dead lizard was found in the *sambar* taken by the children. 100 children were admitted in the hospitals. Fortunately the children were saved from certain death. Whatever is being done, it should be done properly. The taxpayers' money to the tune of Rs. 150 crores—Rs. 150 crores, not an insignificant sum—is being spent annually on this nutritious food scheme. It is not as if the Chief Minister is spending from his pocket. The publicity-conscious Chief Minister of Tamil Nadu is being encouraged by the encomiums of the Central Ministers. It is like the exhibitor screening a bad film having been impressed by the publicity of that film. The Tamil Nadu Government is unfortunately in that position.

Lastely, the hon. Prime Minister has given prime of place for the abolition of bonded labour in the country. In the new 20-point Programme this has been given the first place. I would like to say that the bonded labour is in existence in the Congress-I governed northern States. From Tamil Nadu the contracts induce the workers by offering fancy wages to come to northern States and then they are converted into bonded labour. Recently a batch of senior Police force from Tamil Nadu came to Madhya Pradesh and released a large number of bonded labour and took them back to Tamil Nadu. This has come in almost all the newspapers of the country. The Central Government should take vigorous steps to abolish bonded labour in all the States in the country.

In conclusion, I support the demand of Shri K. Lakkappa for a monitoring committee to supervise the implementation of socio-economic programmes of the Central Government.

With these words I conclude my speech.

MR CHAIRMAN: Before I call another hon. Member to speak, I want to bring it to the notice of the hon. House that for this Resolution we had at our disposal today one hour and twenty-four minutes. The total time allotted was two hours, and thirty-six minutes had already been taken by the mover last time. We started today at 1522 hrs today and the time is almost over now. There are three more speakers on the list, and two more names have also been received. I have enquired from the Minister and he would require about 35 minutes. Then, the mover has also to reply. If everybody is allowed, this item will not be over today. At 1730 hours, we have the Half-an-Hour discussion. We have to finish it either by 1730 hours or it will go to the next session.

SHRI CHITTA BASU: Kindly extend the time by two hours more. It should go to the next session; it is an important resolution.

MANY HON. MEMBERS: Yes, Sir; kindly extend the time by two hours.

MR. CHAIRMAN: I take it that it is the sense of the House that the time allotted for this Resolution should be extended by two hours.

Shri Virdhi Chand Jain.

श्री वृद्धि चन्द जैन (बाड़मेर) : सभापति महोदय, श्री लकप्पा ने जो प्रस्ताव रखा है, मैं उसका समर्थन करता हूं। सामाजिक और आर्थिक प्रगति के लिये हमारे देश में अभी तक पांच पंचवर्षीय योजनाएं पूरी की जा चुकी हैं और छठी पंचवर्षीय योजना चल रही है, अवश्य ही हमने

प्रगति की है ग्रौर विकास की ग्रोर बढ़े हैं। पर जिस रफ्तार से जापान ग्रौर जर्मनी, जो युद्ध में नष्ट हो चुका था, जैसे देश ग्रागे बढ़े हैं, उस रफ्तार से भारतवर्ष ग्रागे नहीं बढ़ सका है, ग्रभी तक हम लोगों की न्यूनतम ग्रावश्यकताग्रों की भी पूर्ति नहीं कर सके हैं।

जैसे पीने के पानी का सवाल सबसे महत्वपूर्ण सवाल है ग्रौर यह सब से न्यूनतम ग्रावश्यकता है। हम ग्रभी तक इस प्रश्न को हल नहीं कर सके हैं। हमारे देश में रेगिस्तानी क्षेत्र, पहाड़ी क्षेत्र ग्रौर कई ग्रन्य ऐसे क्षेत्र हैं, जहां ग्रभी तक पीने का पानी उपलब्ध नहीं है। इसके लिये जो कार्यक्रम बनाया गया है, उसका ठीक प्रकार से क्रियान्वयन नहीं हो रहा है। इससे संबद्ध एजेंसीज ग्रौर एक्जीक्यूटिव बाडीज को इस बारे में ग्रनुभव नहीं है। वर्क्स एंड हाउसिंग डिपार्टमेंट के एडवाइजर ने जुलाई में एक सर्कुलर निकाला है, जिसमें सभी स्टेटस को बीस सूत्री कार्यक्रम के ग्रन्तर्गत यह निर्देश दिया गया है कि हैंड-पम्पस की स्कीम को प्राथमिकता दी जाय, ताकि ग्रधिक से ग्रधिक समस्याप्रद गांवों की ग्रावश्यकताग्रों को पूर्ति की जा सके।

मैं प्लानिंग मिनिस्टर से निवेदन करना चाहता हूं कि ग्रगर केवल हैंड-पम्पस की स्कीम को लिया जाता है, तो रेगिस्तानी क्षेत्र का भविष्य बहुत ग्रन्धकारमय हो जाता है, क्योंकि यह स्कीम केवल वहीं सफल हो सकती है, जहां 110, 120 फीट की गहराई पर पानी एवेलेबल हो। हमारे रेगिस्तानी क्षेत्र में तो पानी एवेलेबल ही नहीं है, ग्रौर ग्रगर है, तो वह 300, 400, 500 फीट की गहराई पर एवेलेवल है। वहां पर हैंडपम्पस की स्कीम कामयाब नहीं हो सकती है। मैं वह सर्कुलर प्लानिंग मिनिस्टर महोदय को प्रस्तुत कर दूंगा। उस एडवाइजर का नाम श्री वेणुगोपालन, पी एच, ई, वर्क्स एंड हाउसिंग है।

मैं कहना चाहता हूं कि समस्याप्रद गांवों की तीन श्रेणियां बना दी जायें: प्रथम श्रेणी, द्वितीय ग्रौर तृतीय श्रेणी, ग्रौर जो गांव ज्यादा समस्याप्रद हैं, उन गांवों को प्राथमिकता दी जाय। जहां 1.6 किलोमीटर से ग्रधिक दूरी से पानी लाना पड़ता है या 50 फीट से ग्रधिक गहराई पर पानी हो, उसे समस्याप्रद गांव माना जाता है। इस प्रकार बहुत से गांव समस्याप्रद गांव की परिभाषा में ग्रा गये हैं। लेकिन जिन गांवों की समस्या बहुत ग्रासानी से हल की जा सकती है, उन पर जोर दिया जा रहा है ग्रौर जिनकी समस्या कठिन है ग्रौर जिन पर ज्यादा खर्चा होता है, उनको ग्रोर ध्यान नहीं दिया जाता है। यू० पी० ग्रौर बिहार में इस बारे में जो खर्चा होता है, रेगिस्तानी क्षेत्र में उससे 5 से 10 गुना ग्रधिक खर्चा होता है। परन्तु इन क्षेत्रों को पीछे नहीं छोड़ देना है। इसलिये मैंने पीने के पानी की ग्रोर सरकार का ध्यान ग्राकर्षित किया है।

ग्रामीण विकास के लिये इन्टिग्रेटड रूरल डेवलपमेंट प्रोग्राम का बहुत ही महत्व है परन्तु इसका कार्यान्वयन ठीक प्रकार से नहीं हो रहा है। ऊंटगाड़ी के लिये जो पैसा दिया जाता है, उसमें वे कह देते हैं कि ऊंटगाड़ी खरीद ली लेकिन वास्तव में खरीदते नहीं है। इसी प्रकार से भेड़ों के संबंध में भी कह दिया जाता कि खरीद लिया लेकिन वास्तव में खरीदते नहीं हैं। इसके ग्रलावा इस संबंध में जो 50 परसेंट सब्सीडी मिलती है वह भी नहीं मिल पाती है। उसमें भी एजेंसीज गड़बड़ करती है। बैंकों से जो पैसा मिलता है उसमें भी उनको कठिनाई का सामना करना पड़ता है। सरकार ने तो बहुत कोशिश की है पर

[श्री वृद्धिचन्द्र जैन]

इसे आप उन लोगों को गरीबी की रेखा से ऊपर लाने में सफल नहीं हो सकेंगे। मैं समझता हूँ कि इन कार्यक्रमों के लिये मानिटरिंग सेल्स की स्थापना होनी चाहिये अन्यथा यह प्रोग्राम सफल होने वाले नहीं है।

तीसरी बात यह है कि देश में आप कितना भी आर्थिक विकास क्यों न कर लें, जब तक फेमिली प्लानिंग प्रोग्राम की ओर विशेष ध्यान नहीं जायेगा, तब तक विकास की गति अवरुद्ध रहेगी। फेमिली प्लानिंग प्रोग्राम की तरफ हमारा ध्यान गया है, राज्य कर्मचारियों का ध्यान भी गया है, ग्रामीण क्षेत्रों के लोगों ने भी इसको समझा है तथा महलायें भी इसको अच्छी तरह से समझने लगी है परन्तु इसके लिये महिलाओं को डिस्ट्रिक्ट हैडक्वार्टर पर आना पड़ता है क्योंकि पंचायत समिति और तहसील हैडक्वार्टर पर आपने कोई व्यवस्था नहीं की है। मेरा सुझाव है कि इस प्रोग्राम को युद्ध स्तर पर चलाया जाय और फेमिली प्लानिंग को सबसे अधिक प्राथमिकता दी जानी चाहिये।

चौथी बात यह है कि अनटचेबिलिटी दूर करने का जो हमारा प्रोग्राम है उस में हम अभी सफल नहीं हो पाये हैं। ग्रामीण क्षेत्रों में जो सार्वजनिक कुएं हैं उन पर आज भी अनुसूचित जाति एवं जनजाति के लोग पानी नहीं पी सकते हैं। यदि पीते भी हैं तो ऐसी जगह से पीते हैं जिस पर हमें शर्म आनी चाहिये। अतः सार्वजनिक कुओं से उनके लिये पानी लेने की समुचित व्यवस्था की जानी चाहिये। इसका विरोध भी होगा। यदि हमें छुआछूत को मिटाना है तो इस विरोध का मुकाबला हमें करना हो पड़ेगा। इसी प्रकार से आज भी उनका मंदिर प्रवेश नहीं हो पाता है। कहीं पर पुलिस फोर्स लेकर हमने मंदिर प्रवेश करवा दिया तो ठीक है लेकिन बहुत से मंदिरों में आज भी उन्हें प्रवेश नहीं करने दिया जा रहा है।

लैंड रिफार्म्स की जहां तक बात है, इसका कानून इस प्रकार का है कि जिन किसानों के पास अधिक जमीन होनी है वे रद्दी से रद्दी जमीन अनुसूचित जाति एवं जनजाति के लोगों को देते हैं। साथ ही जो डिसप्यूटड जमीन होती है वह उनको मिलती है। वह जमीन अनएकोनामिकल होती है जिससे उनकी आर्थिक स्थिति सुधर नहीं सकती है और न उनका विकास हो सकता है। जो कानून बनाते हैं, उस में गाइडलाइन्स, डायरेक्शन कानून में आपको देनी चाहिए।

डैज़र्ट डवेलपमेंट का कार्यक्रम जो कि डी॰ पी॰ ए॰ पी॰ का कार्यक्रम हैं, उसको समाप्त कर दिया गया है। सबसे बड़ा महत्वपूर्ण कार्यक्रम डी॰ पी॰ ए॰ पी॰ का होना चाहिए। डेज़र्ट एरियाज़ में अकाल पड़ता है। डैज़र्ट डवेलपमेंट कार्यक्रम अलग है। इरिगेशन वर्क और रीजनल पाइप लाइन स्कीम डैजर्ट डवेलपमेंट कार्यक्रम में नहीं कहा जा सकता है। स्वामीनाथन ने जो रिपोर्ट दी है, वह हमारे क्षत्रों के लिए बहुत ही नुकसानदेह रिपोर्ट है। उससे हमारे क्षात्रों का बड़ा भारी नुक्सान होगा। ड्राउट प्रोन एरियाज़ का कार्यक्रम अलग है और यह कार्यक्रम अलग है। यह हिली एरियाज़ में लाग हैं, लेकिन रेगिस्तानी क्षेत्रों के लिए लाग नहीं है। डेजर्ट डवेलपमेंट प्रोग्राम की उपेक्षा की जा रही है। पांचवीं पंचवर्षीय योजना में हिल्ली

एरियाज़ के कार्यक्रम के लिए 170 करोड़ रुपये दिए हैं और छठी पंचवर्षीय योजना में 560 करोड़ रुपया कर दिया गया। डैजर्ट डवलपमेंट कार्यक्रम भो उतना ही विशाल है। 100 करोड़ रुपया पहले रखा गया था, इसको भी 400 करोड़ रुपया का प्रोग्राम बनाना चाहिए। अन्यथा यह शक्तिशाली नहीं होगा। ये लोग विकसित नहीं हो सकते हैं। पिछड़े के पिछड़े ही रहेंगे। मैं यह भो कहना चाहता हूं कि यह सीमावर्ति क्षेत्र हैं। इनकी आर्थिक स्थिति का मजबत करने के लिए डैजर्ट डवलपमेंट प्रोग्राम क: राशि का आपको बढ़ाना चाहिए और मिड टर्म एप्रेज़ल पर इस राशि का बढ़ाने को कोशिश करें।

इन शब्दों के साथ मैं अपनो बात समाप्त करता हूं।

श्रो त्रिलोक चन्द्र (खुर्जा): अधिष्ठाता महोदय, मैं आपका बहुत आभारी हूं कि आपने मुझ इस पर बोलने के लिए समय दिया।

श्री लकप्पा जी का जैउा कि प्रस्ताव है—सामाजिक आर्थिक कार्यक्रम के रहते हुए एक दिशा निदेशक निकाय स्थापित किया जाए। मैं तो यह कहना चाहता हूं कि पूरा देश प्लानिंग, निकाय, फैडरेशन और एसोसिएशन के आधार पर चल रहा है। चाहे वह कोई भी विभाग हो। सब के एक निकाय बने हुए हैं। इसमें मोनेटरिंग करने के लिए प्लानिंग डिपार्टमेंट है, उनके लिए एक निकाय और तैयार किया जाए। अगर लकप्पा जो का निकाय बढ़ाने का सुझाव है, ता मैं सोचता हूं कि यदि यह प्लानिंग पर होता, जो हमारा प्लानिंग है, उस पर विचार करने के लिए है, तो ज्यादा अच्छा होता। लकप्पा जी कहेंगे कि प्लानिंग कमीशन को पूरा एहसास है। तो मैं यह कहना चाहता हूं कि 1952 से आज तक कभी भो प्लानिंग कमीशन की रिपोर्ट पर बहस नहीं हुई है। जा देश को सर्वोच्च संस्था है, यह सर्वशक्तिमान हाउस है, जो प्लानिंग कमीशन जिस चीज़ को तैयार करता है, वह हाउस के सामने आनो चाहिए, लेकिन हाउस के सामने प्लानिंग कमीशन का रिपोर्ट की तरह नहीं आती है। वह जब भा आती है, वह किसी डिपार्टमेंट कें माध्यम से, इस डिपार्टमेंट का इतना एलाट किया।

हम प्लानिंग कमीशन को लेते हैं, निकाय बनामें से या 20 प्लइंट प्रोग्राम कोई ऐसो वाईबल नहीं है, जिसके छू-मन्तर से गरीबी, बेरोजगारी, अनुशासनहीनता, भ्रष्टाचार आदि सब खत्म हो जाएगा। ऐसी कोई बात नहीं है। श्री लकप्पा जी का जो भाषण पहले 13 अगस्त का हुआ था, वह मेनें सुना था। उसमें उन्होंनें कहा था कि सोलह आने लाला फीतासाही और नौकरशाही का दोष है और उसकी मनिटरिंग करने के लिए एक निकाय स्थापित किया जाना चाहिए। मैं इंकार नहीं करता कि लाल-फीताशाही का नौकरशाही का दोष नहीं हो सकता है। लेकिन सौ प्रतिशत दोष इस मुल्क में नौकरशाहो का ही है, यह मैं मानने का तैयार नहीं हूं। नौरकर-शाही हमारे मुल्क में दिशा निर्देश नहीं करती है। इस मुल्क में दिशा निर्देश मंत्रिमंडल और पार्लियामेंट करती है। लेकिन हमारे यहां दोष नौकरशाही का ही बता दिया जाता है। यह उल्टी बात होती है।

हमारे यहां प्लानिंग कमीशन कांस्टीच्यट होता है। जो लोग उसमें होते

[श्री त्रिलोक चन्द]

हैं वे विद्वान् होते हैं, हाईली क्वालिफाईड होते हैं, देश-विदेश के पढ़े लिखे लोग होते हैं और अपनी नालिज का लाभ मुल्क का देते हैं। लेकिन वे यह नहीं जानते कि पैदल कैसे लोग चलते हैं, गरीबी कैसी होती है। एक आई० ए० एस० का लड़का इंग्लैण्ड और अमेरिका जा कर पढ़ सकता है, उसे सारी जानकारी हो सकती है लेकिन ज़मीन की वास्तविकता क्या है, उसकी जानकारी उसको नहीं है। इसी प्रकार प्लानिंग कमीशन में जो लोग बैठे हैं, वे बहुत योग्य हैं लेकिन अकेले योग्यता के दम पर ही मुल्क की समस्या का निदान नहीं हो सकता जब तक कि मूल समस्या को हम नहीं समझें।

कुटीर उद्योगों और छोटे उद्योगों की बात बहुत की जाती है कि इनको पनपना चाहिए। गरीबी दूर करने के लिए आज बहुत सी स्कीमें हैं। जैसा कि जैन जो जिक्र कर रहे थे, एक आई० आर० डी० स्कीम है, लघु फार्मर, स्माल फार्मर आदि को न जाने कितनी स्कीमें हैं। मैं आप से पूछना चाहता हूं कि क्या कभी आपने इनके बारे में सोचा है, विचार किया है? आपने छोटे उद्योग खोलने के नाम पर गांव के एक आदमी को पांच हजार रुपये दे दिये और उससे कह दिया कि जाओ साबुन बना कर बेचो। लेकिन उसका साबुन खरीदेगा कौन? जब रोज टाट और बाटा के रेडियो पर विज्ञापन आयेंगे और उनके साबुनों का प्रचार होगा तो उस गांव के आदमी का साबुन कौन खरीदेगा? इस प्रकार छोटे और कुटीर उद्योगों में जो सामान तैयार होगा वह इस मुल्क के बड़े बड़े घरानों के सामान के मुकाबले में कहां बिकेगा?

कहा गया कि भैंस के, बैल के और ऊंट के फ़र्जी सर्टिफ़िकेट बन जाते हैं। मैं आपसे कहना चाहता हूं कि आपने गांव के आदमी को भैंस खरीदने के लिए या गाय खरीदने के लिए पांच सौ या एक हजार रुपये दे दिये। अब वह उसका दूध निकालेगा तो गरीब आदमी तो उसका उपयोग करेगा नहीं। कभी आपने सोचा है कि एक गरीब आदमी को भैंस मिल गई है, उसने उसका दूध निकाला है लेकिन वह उस दूध को कहां बेचेगा? क्या होगा कि भैंस या गाय तो गरीब के नाम हो गई लेकिन उससे जो दूध निकलेगा उसका मुनाफ़ा मिडिलमेन खायेगा। क्या आपके पास उसके दूध की बिक्री के लिए कोई गवर्नमेंट की स्कीम है? आप ऐसी स्कीम चला कर सोचते हैं कि हमने तो गरीबों का जीवन स्तर ऊंचा कर दिया। भैंस के लिए आदमी ने कर्जा लिया और भैंस मर गई तो वह तो हो गया कर्जदार। इसी तरह से भैंस तीन महीने दूध देती है। चौथे महीने जा कर दूध देना बन्द कर देती है। अब वह कहां से किश्त दे? भैंस ने दूध देना बन्द कर दिया है, अब उसके पास आय का जरिया रहा नहीं तो उसने भैंस का औने-पौने दाम में बेच दिया। इस से उस पर कर्ज और लद गया।

आप कहते हैं कि हम गरीबी दूर कर रहे हैं, मेरा पूरा अनुभव है कि गरीबी और बढ़ रही है। यह हो सकता है कि गरीबों में से हम कुछ लोग निकल कर मालदार हो गये हों, मगर गरीब आज गरीब ही है। गरीबी और बढ़ रही है और हर जगह पहुंच रही है। जब प्लानिंग की चर्चा होगी, तब भी मैं बोलूंगा आप कहते हैं कि बेरोजगारी दूर होगी। बेरोजगारी दूर नहीं हो सकती। जिनके बाप या रिश्तेदार नौकरी में होंगे, उनके

लड़के नौकरी पा सकेंगे, दूसरे नहीं पा सकेंगे। आपके यहां जो शिक्षा प्रणाली है, उसके आधार पर गरीब आदमी का बेटा किसी बड़ी सर्विस में कभी नहीं जा सकता। एक बच्चा दिल्ली के कान्वेंट स्कूल में पढ़ता है और दूसरा गांव के प्राइमरी स्कूल में जहां टाटपट्टी नहीं है, शिक्षक नहीं है, उन दोनों को आप कंपीटीशन में बिठाएंगे तो उनका आपस में क्या मुकाबला है। यह तो वही बात है कि एक आदमी को आप बंदूक ले कर पेड़ पर बिठा दें और दूसरे को ढेला लेकर नीचे खड़ा कर दें, उन दोनों का क्या मुकाबला हो सकता है। इसलिए इस सिस्टम को आप बदलें। प्लानिंग कमीशन ने जो योजाएं बनाई हैं वे उसी तरह की हैं जैसे लोमड़ी को अंगूर दिखाई तो देते थे, लेकिन वह उनको खा नहीं सकती थी। इसी तरह से हमको कहा जाता है कि आप देखिए, कितनी अच्छी-अच्छी योजनाएं हैं, लेकिन हम उनका लाभ प्राप्त करने के लिए तड़प रहे हैं कि हमको भी कुछ मिले। आप इस तरफ़ बारीकी से नहीं सोचते हैं।

प्लानिंग कमीशन में बड़े-बड़े विद्वान बैठे हैं। हम उनकी काबलियत को मानते हैं, लेकिन इस मुल्क को ज्यादा काबलियत की जरूरत नहीं है। इस मुल्क को ऐसे लोगों की जरूरत है जो जमीन पर रहते हों।

बेरोजगारी दूर करने के लिये आपने आई० आर० डी० पी० बना दिया, लेकिन क्या इससे किसी लड़के को रोजगार मिलेगा? कभी नहीं मिलेगा। फिर आप कहते हैं कि अनुशासन-हीनता बहुत बढ़ गई है डकैतियां और चोरियां बहुत हो रही हैं। सभापति महोदय, 20 से लेकर 40 साल तक की उम्र काम करने की होती है। 50 साल के बाद इन्द्रियां शिथिल हो जाती हैं। 20 से 40 साल की उम्र में अगर काम नहीं मिलेगा तो कहां गया आपका प्लानिंग कमीशन, कहां गये हमारे विद्वान। बड़ी तारीफ की जाती है उनकी। कभी बीस सूत्री कार्यक्रम बनाया जाता है, लेकिन जो करोड़ों नौजवान मारे-मारे फिर रहे हैं, वे क्या करेंगे? अभी तिनसुखिया मेल में एक एम० पी० के साथ हटना हुई, वे कोई बहुत बड़े डाकू नहीं थे। जो लड़के बे-रोजगार हैं, वे क्या करें? क्या आपके पास कोई चारा है? लड़के आपके हों, मेरे हों या किसी के भी हों, अगर बेरोजगार रहेंगे तो कुछ न कुछ जरूर करेंगे। हमारे यहां एक कहावत है "खाली दिमाग शैतान का घर" बच्चे खाली रहेंगे तो कोई न कोई खुराफात सोचेंगे।

लकप्पा साहब ने कहा कि योजना तो ठीक बनती है, लेकिन उसका कार्यान्वयन ठीक से नहीं होता। मैं तो इतना जानता हूं कि सरकार का योजना बनाने का वही ढांचा चला आ रहा है, उसने कभी उसमें परिवर्तन करने की बात नहीं सोची। प्लानिंग का कोई रिजल्ट निकलना चाहिये। 1952 से कोई रिजल्ट नहीं निकल रहा है तो इसके ढांचे को बदलना चाहिये। इसके ढंग को बदलना चाहिए।

लकप्पा साहब कहते हैं कि सारे कार्यों की देखरेख के लिये एक मानेटरी सेल बना दिया जाये। एक अलग से निकाय बना कर इस कार्य को तेज किया जा सकता है, ऐसी बात नहीं है। आपके पास ड्राइवर हैं, सब ड्राइवर हैं, बहुत अच्छे हैं, अफसर बहुत अच्छे हैं।

यह दोष है तो आपकी प्लानिंग का है। आपको प्लानिंग ठीक नहीं है आपके प्लानिंग कमीशन में जो लोग बैठे हुए हैं, उनमें विद्वता है, ठीक है

[श्री त्रिलोक चन्द]

लेकिन दोष कहीं पर जरूर है। वह बारीकी से, गहराई से इस मुल्क की प्राबलम को नहीं समझ रहे हैं।

इन शब्दों के साथ मैं लकप्पा जी की भावनाओं की कद्र करता हूं, उनके मन में टीस हो सकती है, इस समाज के प्रति, इस देश के प्रति कि वहां प्रगति हो गरीबों की। लेकिन इस प्रस्ताव से मुझे नहीं दिखता कि गरीबों को इससे फायदा होगा। हमारे यहां कमेटियां बनती हैं, टी॰ए॰डी॰ए॰ लेने के लिए, उनमें किसी में ताकत नहीं है सिवाय घूमने-फिरने के, और कोई काम हमको नहीं दिखाई देता। इन शब्दों के साथ मैं आपका आभारी हूं।

श्री भोगेन्द्र झा (मधुबनी) : यह प्रस्ताव श्री लकप्पा जी ने रखा है और इससे एक बार सदन को विचार करने का अवसर दिया है कि जो भी कार्यक्रम हमने अपनाये हैं उनका क्रियान्वयन तीव्र गति से हो, उनमें वांछित उद्देश्य की पूर्ति हो। सभापति जी, इससे मूल सवाल का समाधान तो नहीं हो सकता है क्योंकि हमारे जो भी कार्यक्रम हैं, वे वर्तमान शोषण की व्यवस्था को मानकर के बने हुये हैं। यह व्यवस्था वह है जहां सब चीज धन पर आधारित है। विद्या धन से बिकती है, न्याय धन से बिकता है। मैं भ्रष्टाचार की बात नहीं कर रहा हूं। भारत के संविधान के मुताबिक बगैर पैसे के हम न उच्च न्यायालय में, न सर्वोच्च न्यायालय में और न जिला न्यायालयों में जा सकते हैं जहां इलाज बिकता है, डाक्टर बिकते हैं, दवा बिकती है, हर माल मिलेगा 6 आने, यह हमारा सामाजिक आधार है जहां धन पर सब कुछ बिकता है। धन उसके पास ज्यादा है जो पैदा नहीं करता है और जो पैदा करता है, वह किसी तरह जी ले यही बहुत है।

सभापति जी, इसी पर आधारित हमारा सामाजिक रूप भी है। समामजिक व्यवस्था भी हमारी है? पहले यह बात नहीं थी। भारत के प्राचीनतम इतिहास के दौर में अमीर गरीब में समाज नहीं बंटा था, तब जाति के रूप में समाज नहीं बंटा था। उस समय न छुआछूत की बात थी, न अमीरी गरीबी की बात थी जिसको समाज विज्ञान में हम आदिम साम्यवाद कहते है। अपने प्राचीन ग्रंथों में जिसे कृत युग या सतयुग कहा गया, जहां एक ही ऋषि की संतान में ब्राह्मण, क्षत्रिय, वैश्य, शुद्र सभी थे पेशे के मुताबिक और जहां धन के बारे मे नियम था—

"यावत् भ्रियते जठरं तावत् तत्वमति देहिनां
अधिक योगे मन्येत———"

जो पेट भरने तक पर ही सबका अधिकार है जो उससे ज्यादा धन का दावा करता है, वह चोर है चोर दंड का भागी है, तो यह आर्थिक कानून भी था। जबसे समाज में विषमता आई, अमीरी गरीबी आई और उस अमीरी के शोषण की रक्षा के लिये इस बात की आवश्यकता पड़ गई कि राज सत्ता की तकदीर पैदा की गई, तकदीर लिखने वाले को जन्म दिया गया और जन्म पर आधारित जाति व्यवस्था कायम हुई जिससे कि धन का उत्पादन करने वाला धन का उपभोग नहीं कर सके। यह कोई धार्मिक परम्परा नहीं है। यह परम्परा है जिसको समान्ती समाज ने चलाया। अब भी हमारे समाज में सभी बातों में छुआछुत नहीं है। हल वही जोतेगा जिसको अछूत कहा जाता है, फसल वही पैदा करेगा जिसको अछुत कहा जाता है, फसल को काटकर वही लायेगा जिसको अछूत कहा जाता है,। मगर, खाने के वक्त में उसको अलग रहना है, उससे अछूत लग जायेगा। अन्नदाता के हो अन्न को अछूत

लग जायेगा । इसीलिये यह शोषण को धन पैदा करने वाले को अपना पैदा किया हुआ धन भोगने से अलग रखने का बहुत ही सोचा हुआ टिकाऊ और निकृष्ट तरीका निकाला हुआ है । इसीलिये समाधान भी जब करें तो स्वभावतः हम आर्थिक आधार को हिलाये बगैर, शोषण के आधार को तोड़े बगैर सामाजिक विषमता को नहीं मिटा सकते हैं । क्योंकि हम देख रहे हैं कि जो भी थोड़ा विकास हुआ है गांवों में, जो जमींदारों से तबाह थे, किसान कुछ खुशहाल हुये हैं । लेकिन वह खुद शोषक बन गये हैं । घर जलाना, अत्याचार करना खेत मजदूरों पर वही लोग आम तौर से कर रहे हैं जो कल तक जमींदारों के जुल्म के खुद शिकार थे । इसलिये मैं कहना चाहता हूं यह सदन इस बात पर विचार करे कि मूल पर कैसे चोट कर सकते हैं, शोषण के मूल पर, सामाजिक और आर्थिक शोषण के मूल पर ।

यह सही है कि आरक्षण दे कर पददलितों को अधिकारी बनाते हैं तो समाज में उनकी प्रतिष्ठा होती है । कुछ हद तक जो छुआछूत अपमानजनक तरीका है उसमें कमी आती है उनके लिये । मगर उसी हद तक अपने तबके में जिसमें पैदा हुये हैं उसके लिये वह खुद शोषक बन जाते हैं । वह भी टिकाऊ रूप पकड़ रहा है । और उससे पूरा फायदा नहीं हो पाता है उस तबके को भी । इसीलिये वहां के सामाजिक और आर्थिक आधार को मिला कर चलने की आवश्यकता है । आगे देश में औद्योगिक विकास के चलते और भी परेशानी आती हैं । वह चाहे कारखानों में काम करने वाले हों या कहीं और काम करने वाले हों, उनका जमीन से रिश्ता जुटा हुआ है । स्वयं खेती नहीं कर पा रहे हैं । और इस तरह से गैरहाजिर खेतिहर कम जमीन वाले के विचारों के व्यवहारों के शिकार होते हैं, और इसका सामना मजदूर और कर्मचारी आन्दोलनों का सामना करने वालों को करना पड़ता है । और मुझे देखने को मिला है । हमें अगर कारखाने के मजदूर, उनकी महंगाई भत्ते के लिये, रोजी के लिये और अन्य मांगों के लिये अगर पहनाते हैं, अगर माला मेरा इलाका है तो कहते हैं कि अपने इलाके के छोटे लोगों की मांगें ज्यादा पेश करते हैं । और यह मुझे कलकत्ता, बम्बई, दिल्ली, टाटा नगर और हटिया में सुनने को मिलता है । क्योंकि उन्होंने 1 एकड़ जमीन खरीद ली है इसलिये एक आदमी पर एक काम का रिवाज चले इस देश में इस पर हमें विचार करना चाहिये । नहीं तो मेरे पास 15 एकड़ जमीन हो और वह बेकार है, उसे काम चाहिये, काम दीजिये और इससे खेती मारी जायेगी और ऐसे लोग गैर हाजिर खेती करेंगे तो मजदूरों पर अत्याचार करेंगे और अर्ध सामन्ती तरीका उसे अपनाना पड़ता है । इसलिये एक व्यक्ति को एक काम का तरीका अगर हम न अपनायें तो न आर्थिक और सामाजिक विषमता दूर कर सकते हैं और न बेकारी की समस्या कम कर सकते हैं ।

बहुत से माननीय सदस्यों ने आलोचना की जो भी हम अपनाते हैं उसका कार्यान्वयन नहीं हो पाता है । कुछ अधिकारियों पर दोष दें, इसमें शक नहीं कि अधिकारियों का बड़ा भाग इसके लिये जिम्मेदार है । हम अपने पर दोष लें तो इसके लिये मंत्री, संसद सदस्यगण जिम्मेदार हैं । मगर समाधान क्या हो ? सदन इस बात पर विचार करे । हमारे सांस्कृतिक तरीके में कोई सुधार की आवश्यकता है ताकि चुने हुये प्रतिनिधि अपने काम और क्षेत्र के प्रति जिम्मेदार हों । अभी ऐसा नहीं है । इस लिये कुछ सदस्य समझते हैं कि ऐसी बातें बोल दो जो अखबारों में छपें । और पूंजी-

[श्री भोगेन्द्र झा]

पति अखबार वही छापेंगे जो उनके हित में है ।.......

सभापति : आप अपना भाषण अगले सत्र में जारी रखें जब भी विचार के लिये समय आये ।

माननीय राम विलास पासवान जी आप आधे घंटे की चर्चा प्रारंभ कीजिये ।

17.30 hrs

HALF AN HOUR DISCUSSION

SUGARCANE ARREARS

श्री राम विलास पासवान (हाजीपुर) : सभापति महोदय, आज की आधि घंटे की चर्चा ऐसे महत्वपूर्ण विषय पर है। जो किसानों से संबंधित है । राव साहब स्वयं भी अच्छे किसान हैं । इन्होंने जो जवाब अतारांकित प्रश्न सं० 112 का 4 अक्तूबर को दिया है, यह चर्चा उससे संबंधित है। इस प्रश्न में सरकार से पूछा गया था कि—

उत्तरी तथा दक्षिणी क्षेत्र में आने वाले गन्ने की पेराई के मौसम का गन्ने की पेराई का कार्य को-ओपरेटिव तथा गैर-सरकारी मिलों में कब तक शुरू हो जायगा ?

इसका उत्तर मंत्री महोदय ने बड़े विस्तार से दिया है ।

दूसरा इनसे पूछा गया था कि उक्त दोनों क्षेत्रों में पृथक-पृथक प्रत्येक यूनिट पर 15-9-82 को गन्ना उत्पादकों की किस किस वर्ष की कितनी धनराशि बकाया है ? इसके संबंध में भी मंत्री महोदय ने जवाब दिया है । इन्होंने बतलाया है कि 1980-81 और 1981-82 में विभिन्न राज्यों में, खासकर उत्तर प्रदेश और बिहार के राज्य हैं जहां काफी संख्या में बकाया है ।

तीसरा प्रश्न इनसे पूछा गया था कि गन्ना (नियंत्रण) आदेश, 1966 के अनुच्छेद 3(क) के अन्तर्गत प्रत्येक मिल को 15 सितम्बर, 1982 को ब्याज की कितनी धनराशि देनी है ?

इसके उत्तर में इन्होने कहा कि केन्द्रीय सरकार के पास अपेक्षित सूचना तुरन्त उपलब्ध नहीं है और उसे राज्य सरकार से प्राप्त करना होगा । मैं समझता हूं कि अब जब मंत्री महोदय जवाब देंगे तो निश्चित रूप से राज्य सरकार से इनके पास जवाब आ गया होगा ।

लास्ट में इनसे पूछा गया था कि क्या लोगों के प्रतिनिधियों और संसद सदस्यों ने सरकार का ध्यान इस ओर आकर्षित किया है और यदि हां, तो अब तक क्या कार्यवाही की गई है और उसके क्या परिणाम निकले हैं ?

इसके जवाब में मंत्री जी ने कहा है कि संसद सदस्यों द्वारा गन्ने के मूल्य के बकाया और ब्याज के भुगतान के संबंध में सरकार का ध्यान आकर्षित किया गया है । संबंधित राज्य सरकारों के साथ यह मामला उठाया गया है। इसके अलावा उद्योग को अतिरिक्त बैंक उधार भी उपलब्ध किया गया है और रिजर्व बैंक ने सभी बैंकों से गन्ने के मूल्य के भुगतान पर निगरानी रखने के लिये कहा है ।

मुख्य प्रश्न यह है कि जो गन्ने के उत्पादक हैं, किसान हैं, जिनकी हम लोग और सरकार